

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 222**  
**(IB)-661(PB)/2021**  
**IA-2573/2023, IA-2916/2023**

**IN THE MATTER OF:**  
**DBS Bank Ltd ( DBIL)**

... **Applicant/Petitioner**

**Versus**

**M/s. Vyam Technologies Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016 CIRP**

**Order delivered on 05.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Palak Nenwani

**For the Respondent** : Adv. Prabhat Ranjan, Adv. Gunjesh Ranjan, Adv.  
Shaswat Anand

**For the RP** : Adv. Harshit Khare & Adv. Prafful Saini

**For the IRP** : Adv. Ritu Rastogi

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 12.03.2024.

**Sd/-**  
**(COURT OFFICER)**